

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 43**

**CP 3196/2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES:    **RAJEEV KUMAR GUPTA V/S ATTITUDE**  
**LIFE SCIENCE PRODUCTS PVT LTD**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CP 3196/2018**

- 1) Ld. Counsel for the Parties are present.
- 2) Ld. Counsel for the Petitioner started their Argument. Petitioner owns 1/3<sup>rd</sup> of the share capital in the remaining as held by the Respondents. There appears to be distrust between Two Factions.
- 3) In that view of the matter, this Bench asked both the Parties to make proposal for their exit as the Counsel for Respondents, on instructions, offers to buy out Petitioners. Counsel for the Petitioners seeks some time to have instructions regarding this. Stand over to 10.04.2024, for further consideration and hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**